National Informatics Centre

E-Way Bill for Gold

(September 2022)

As per the Government recommendation, E-Way Bill generation has been provisioned for movement of Gold (HSN Chapter 71) for all Intrastate and Interstate transactions. The taxpayers of the state may generate the E-Waybill for Gold as per the notification issued by their respective states. The e-Waybill for Gold is available as a separate option in the main menu. The e-Waybill for Gold has all the same parameters as that of normal e-waybill except that such e-waybills will not be updated with Part-B details. The validity of such e-Waybill is calculated based on the pin to pin distance of origin and destination.

For generating E-Waybill for Gold it is mandatory that all the items must belong to the HSN Chapter 71 only. In case of items belonging to other HSN chapter along with HSN chapter 71 exist, then it may be treated as a normal e-Waybill and may be generated along with Part-B details.

The changes in functionalities with respect to e-Waybill for Gold are as follows:

- No Part-B details can be updated
- Transporter update is not allowed
- Consolidated EWB cannot be generated
- Extension of e-waybill is allowed without updating Part-B details
- Multivehicle facility is not allowed

However, there is no change in cancellation and rejection of e-waybill.

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